لئے ھوتے ھیں۔ باھر جانے کے لئے نہیں۔ ھوتے ۔ چار پانچ برس ھوئے شیڈول۔ کاست سلیکشن بورڈ نے یہ سنارش کی۔ تھی ، اور گورنمات نے اسے منظور کیا۔

[Maulana Azad: I 'vave just now said that the general overseas scholarships scheme was open to all, under which candidates were selected on the basis of merit. In addition there is another scheme only for scheduled eastes. Under this scheme scholarships are granted only for higher education within India, and not for abroad. The Scheduled Castes Selection Board made this recommendation about four years ago and it was accepted by the Government of India.]

श्री पी० एन० राजाभोजः में यह पूछना . च।हताहुं

[Shri P. N. Rajabhoj: I want to

Mr. Speaker: Order, order. The hon. Member is not entitled to argue here. I do not allow this question to go on. He should not carry on argument in that manner. Next question now.

Shri P. N. Rajabhoj: We have not understood what the hon.

Mr. Speaker: The hon. Member, to my mind, has prejudiced himself. He kept on standing, in spite of my asking him to resume his seat. He persisted and kept on standing. I am not going to encourage that kind of attitude on the part of the hon. Member. In fact, I had half a mind to allow his roint and request the hon. Minister to ask the Deputy Minister to answer the question. But he persists in a conduct, by which no proceedings of this House can be conducted.

Shri Veeraswamy: Some gist may be given, Sir.

Mr. Speaker: I know. But the proceedings must be conducted in a dignified manner. There are so many questions here. The House is interested in a number of questions. The hon. Members may be interested in a few questions. But the point is that all questions have to be taken as får as possible. Members are clearly entering into an argument. Argument is not permissible on Questions. They

must ask for information and the moment the next Question is called, they must resume their seats. And the only remedy in my hands is not to call upon those Members again to put any supplementaries if they persist in that manner.

Shri H. N. Mukerjee: May I raise a point of porder, Sir?

Mr. Speaker: No.

CENTRAL ADVISORY BOARD OF EDUCATION

- *565. Pandit Lingaraj Misra: (a) Will the Minister of Education be pleased to state whether it is a fact that the Central Advisory Board of Education had recommended the abolition of the practice of realising Capitation Fees for admission of students into Educational Institutions from States other than those running or aiding such Institutions?
- (b) If so, has the recommendation of the Central Advisory Board been accepted and acted upon by all the States of the Union?
- (c) If not, what steps have been taken by Government to give effect to the recommendation of the Central Advisory Board of Education?

The Parliamentary Secretary to the Minister of Education and Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes.

(b) and (c). The majority of the States have accepted the recommendation and the matter is under discussion with the few that have not so far finally agreed.

Pandit Lingaraj Misra: Is the hon. Minister aware that in some educational institutions the amount of fees charged exceeds even Rs. 200 a month?

Shri K. D. Malaviya: The States which have not yet agreed may be charging exorbitant amounts—the hon. Member probably knows more about it. But as I said, the matter is under discussion and we are trying to persuade such States to abolish this fee.

ALL INDIA COUNCIL FOR TECHNICAL EDUCATION

*566. Shri B. Shiva Rao: Will the Minister of Education be pleased to state:

(a) the personnel and functions of the All India Council for Technical Education;